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THE CENTRAL ADMINISTRATIVE TRIBUNAL—LUCKNOW BENCH, LUCKNOW

O.A. 51 of 1989.

Binda Prasad..... Applicant.

Versus

The Union of India & others..... Respondents.

Hon'ble Mr. Justice U.C.Srivastava- V.C.  
Hon'ble Mr. K. Obayya -A.M.

(By Hon'ble Mr. Justice U.C.Srivastava-V.C.)

This is a belated application alongwith the application of condonation of delay. The applicant has prayed that he may be given appointment in Class IVth service and be paid salary from the date, his Juniors has been appointed in Class IV service.

2. Learned counsel for the respondents again stated that he may be allowed to file the counter affidavit. Years have passed, but no counter affidavit has been filed. He stated that parawise comments have been received and on the basis of the parawise comments, the counter affidavit has to be drafted and after due signatures of the officer concerned, to be filed. There is no question of filing Counter Affidavit and I have accepted the subsequent prayer and request made by the learned counsel that the parawise comments may be taken as part of this argument including factual position and we accepted it.

3. The applicant's father was working as Driver Grade 'B' in Loco Shed, Northern Railway Alambagh Lucknow. He retired from service in the month of July, 1973. On the request of the applicant's father the applicant was appointed as Casual Labour in the year 1977 for a short period and thereafter opportunities to work as such were given to him as per his allegation.

4. As directions were issued by the Railways for

for decasualization of Casual Labourers on open line and a ban was imposed for fresh casual labours. According to the applicant, notwithstanding a ban opportunity was given to him to work afresh and he ~~xxx~~ worked as such for more than 120 days in the year 1980 and as such he became entitled for fixation of his pay in revised scale. After fixation of pay in <sup>infact</sup> the scale i.e. 196 to 232 the applicant was engaged as substitute and due salary as such upto the month of June, 1981) <sup>was paid</sup> in support of which he has filed document indicating that every month in the year same such amount was paid to him. Applicant also applied for a privilege pass which was also granted. Subsequently the applicant was informed that due to availability of the post, he cannot be employed and substitute will be appointed only after proper screening of the candidates. He learnt lateron that screening took place and one Devi Prasad who was junior to him was appointed in Class IV service in July, 1987. After learning the same he filed a representation and when no reply was received, he filed fresh representation. Where-after he filed this application. The explanation for delay is acceptable and the delay is condoned.

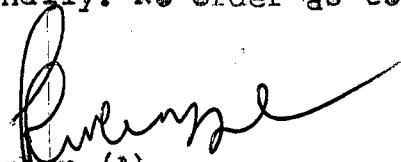
4. According to the respondents, it has been said that the ban was ~~engaged~~ except <sup>no appointment could be made</sup> the personal approval of D.R.M. which was revised in the year 1981 and in that year total ban was imposed. In the Loco-shed in the year 1979 to 1981 big fraud was detected in as much as 2000 persons got their names fraudulently enrolled against the strength of 1500 staff and received wages fraudulently. When this matter came to the notice to the vigilance branch, all the Casual Labours were discharged and the applicant was not given any temporary

status. Though according to the respondents, he did did not work in the shed which is obviously not correct. Regarding pass it has been stated that no specification of such fraud finds place in the said comments. Genuine casual labour/ substitutes were engaged to work against the day to day casuality. The facts as stated by the respondents make it clear that because of fraud, all the casual labour or the substitutes' services were put to an end top and later on arrangement fortaking them back after verification was made.

5. If that was so, the case of the applicant should also have been considered as all 2000 persons would not have committed fraud. If 500 or more persons became Casual labour because of the fraud committed (which could not have been committed by the Casual Labour but it must have been committed by the Railway Staff or those who made the appointments, all the persons are not to suffer. In case the applicant should have also been given an opportunity to prove that in case ~~he~~ the applicant also got ~~xxx~~ an appointment) by way of fraud, he should have been given an opportunity to prove ~~otherwise~~ <sup>the same</sup> that was not done. It has not been said specifically that any fraud was committed by the applicant also in getting the job. If the applicant himself has not committed the fraud, his case may also be considered, if persons who were working as substitute like him have been taken back in service, the respondents should consider the case of the applicant within three months associating him with the same and not in case it is found that he has/committed any fraud and similarly placed other persons have been given temporary appointment/ temporary adhoc and as tempora

- 4 -

as Casual appointment, the applicant may also be given the same. The application shall stand disposed of finally. No order as to the costs.

  
Member (A).

  
Vice Chairman.

Dt: August 26, 1992.  
(DPS)

### EXHIBIT-A

**ANNEXURE A**

CENTRAL ADMINISTRATIVE TRIBUNAL

**CENTRAL ADMINISTRATIVE TRIBUNAL**

LUCKNOW FENCH LUCKNOW

## INDEX

Causes - INDIS SHEET on 10/10/1986 12:45 p.m. (EST)

Name of the parties \_\_\_\_\_ Applicants \_\_\_\_\_

## Versus *Haemophilus ducreyi* *Haemophilus ducreyi*.

Recomendado

Sl.No. Description of documents Page

1928年1月1日，新嘉坡總理府

1. *Chlorophytum comosum* (L.) Willd. (Liliaceae)

10. *Leucanthemum vulgare* L. (Lam.)

1. *Leucosia* *leucostoma* (Fabricius) *leucostoma* (Fabricius) *leucostoma* (Fabricius)

11. *Leucosia* *leucostoma* (Fabricius) (Fig. 11)

1. *Amelanchier alnifolia* (L.) Benth. (syn. *Amelanchier canadensis* L.)

11. The *Journal of the Royal Society of Medicine* is the official journal of the Royal Society of Medicine.

— 1 —

i

8/3/89. Hon. Justice Kanaklalwar Nath, V.C.  
Hon. Ajay John, P.M.

On the request of the learned Counsel for the applicant he is allowed two weeks time to file an application ~~of~~ explaining the delay of the application. dist for order on 20-3-89.

OB  
V.C.

P.M.

A.M.

25/3 OB

The learned counsel for the applicant has not yet filed the delay ~~of~~ application as directed by the court's order dt: 03/09.

V.C. Submitted for order.

frish  
25/3

Hon Mr. D.S. Mishra, A.M.

Hon Mr. D.K. Agarwal, J.M.

28/3/89. Shri S.P. Sinha learned counsel for the applicant requests for further time to file his Application for condonation of delay. He is allowed to do so within three days. The case be put up for orders on 21-4-89.

A.M.

A.M.

29/3/89. & OB The learned counsel for the applicant has filed an application for condonation of delay today.

J.M.  
29/3

To

The Deputy Registrar  
Central Administrative Tribunal  
Sector 10, Sector 10, Chandigarh

Sub:

I desire to inspect the case  
no. 51 of 1989, Binda Basad vs  
Union of India and others decided  
on 26.3.1992.

Therefore, I request your  
kindly accord your permission  
to inspect the aforesaid case.

Yours faithfully

Tagore  
(Binda Basad)  
Applicant

17.3.1993

Received  
21/3  
17.3.93

(1)

A  
O.A. No. 51/09

8/3/89. Hon. Justice Kamleshwar Nath, V.C.  
Hon. Jay John, A.M.

On the request of the learned Counsel for the applicant he is allowed two weeks time to file an application ~~stating~~ explaining the delay of the application. List for orders on 20-3-89.

Ph.

V.C.

Ph.

Am.

25/3 CB

The learned counsel for the applicant has not yet filed the delay ~~of the~~ application as directed by the court's order dt: 03/09.  
Submitted for order.

frish

25/3

Hon Mr. D.S. Mishra, A.M.

Hon Mr. D.K. Agarwal, D.M.

28/3/89. Shri S.P. Sinha learned counsel for the applicant requests for further time to file his Application for condonation of delay. He is allowed to do so within three days. The case be put up for orders on 21-4-89. b

Ph. 7. M.

A.M.

29/3/89. Ph. The learned counsel for the applicant has filed an application for condonation of delay today.

frish  
29/3

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT BENCH, LUCKNOW

ORDER SHEET

REGISTRATION NO. 51 of 1989 (L)

Burd. Id.

APPELLANT  
APPLICANT

VERSUS

DEFENDANT  
RESPONDENT

O-

Serial number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
11.9.89	<p>Hon. Justice K. Nath, V.C. Hon. K. J. Ramach. A.M.</p> <p>Heard. Issue notice to the respondents by the date fixed by the delay in to show-cause as to why the application may not be condoned filing the application may not be condoned and also to show-cause by the date fixed, as to why the application be not admitted. List this case for admission order on 11.10.89.</p> <p><u>W.M.</u> <u>AM.</u> <u>V.C.</u></p> <p>No Sdly: Adj. to 17-X-89 Counsel for applicant is present</p>	<p>OR Notice given 2nd 9/10/89</p> <p>OR Notices were issued on 20.9.89. Neither party nor any concerned party has been return back so far. Submitted for admission h h 16/3/89</p> <p>OR Notice issued by hand A. Sharaf</p> <p>17/10/89</p>
11.10.		

Order-sheet

A (5)

OA No. 51/89(2)

31.1.90 Hon. Justice K. Nath, V.C.  
Hon. K. J. Ramaih, A.M.

No counter affidavit has been filed despite opportunity. The case be listed for ex parte final hearing on 30.3.90.

*W.R.*  
A.M.

*D*  
V.C.

No case filed  
S. for Ex parte  
hearing

30.3.90 The applicant as well as his counsel ~~is~~ is present.

No sitting adj. to 4.10.90

*R*  
30/3.

4.10.90 No sitting adj. to 17.12.90

17.12.90 No sitting adj. to 8.2.91.

Hon. Mr. Justice K. Nath V.C.  
Hon. Mr. K. Rayya A.M.

No case filed  
S. P. Ex parte hearing

case not reached adjourned  
to 24.4.91.

7/2

*R*  
B.O.C.  
24.4.91  
D.R.

Shri S. P. Bishnoi appears  
for the applicant. O.P.  
is absent and he did  
not file counter. O.P.  
file counter by 24/7/91

A

7

O.A. 51/89

26.2.92

counsel for the

applicant is present.

No appears for the

O.P. counter has

not been filed. Respondent to file counter

by 9/4/92.

✓  
9.4.92

D.R.

Both the parties are

present. counter has not been filed. Applicant

files an application for ex parte order. Hence,

case is listed for orders on 22/5/92.

M.P. 206/92 filed for  
ex parte order and disposal  
of application.  
Sfo  
21/5/92

22.5.92.

Hon'ble Mr. Justice U.C.Srivastava-V.C.  
Hon'ble Mr. K. Obayya-A.M.

The applicant's counsel moved this application for deciding the case ex parte. Since the several dates have been passed but the respondents did not care to file the counter reply. It appears that the respondents are not interested to contest the case. List this case on 19.8.92. In case the respondents remains absent on that date, the case shall be disposed of ex parte.

(DPS)

A.P.

V.C.

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH  
LUCKNOW

O.A. NO

51/89

199: (L)

T.A. NO

Date of Decision 26-8-92

Binda Bazar

PETITIONER

Shri S. P. Sinha

Advocate for the Petitioner(s)

V E R S U S

The Union of India & others

RESPONDENT

Shri A. Bhargava

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. Justice V. C. Srivastava - V.C.

The Hon'ble Mr. Kobayya - A.M.

1. Whether Reporter of local papers may be allowed to see the Judgment?
2. To be referred to the reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether to be circulated to other benches?

Vice-Chairman/Member

In The Central Administrative Tribunal, Allahabad  
Circuit Bench At Lucknow.

MT 51/09(1)

Bindu Prasad. .... Applicant  
Vs.  
Union of India & others..... Respondants.

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4.	Photo Stat Copy of Payment of Envelop for Rs.92.05 P for 10/80	3	10
5.	Photo Stat Copy of Payment of Envelope for Rs.131.60 P for 12/80	4	11
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Contd...2..)

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14.	Photo Stat Copy of Representation Dated: 30.11.87 to D.R.M/DR 9.12.87 Lucknow.	13	20
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18.	Photo Stat Copy of application dated: 18.1.88 to G.M., New Delhi.	17	25

Signature  
Signature of applicant,  
Petitioner.

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In the Central Administrative Tribunal Allahabad  
Circuit Bench at Lucknow.

SA 51/09 (L)

Binda Prasad son of Sri Brij Bahadur Lal Srivastava  
resident of Chhataiya Post Office Harchandpur, Distt.  
Raebareli.

. Applicant  
Vs.

1. Union of India, through the General Manager, Northern Railway Head quarter office, Baroda House, New Delhi.
2. The Divisional Railways Manager, Northern Railway, Hazratganj, Lucknow.

.. Respondents

Details of application:

1. Particulars of the applicant:-

(i) Name of applicant : Binda Prasad  
(ii) Father's name : Shri Brij Bahadur Lal Srivastava  
(iii) Designation and office in which employed. : Casual labour/Substitute Loco Running Shed, Northern Railway Alambagh, Lucknow.  
(iv) Office address : Not in service at present.  
(v) Address for service of all notices. : Village: Chhataiya, Post: Harchandpur, Distt. Raebareli.

2. Particulars of the respondents:

(a) (i) Name and/or designation of the respondent : Union of India  
of the respondent : Through General Manager.  
(ii) Office address of the respondent : Northern Railway, Head quarter office Baroda House, New Delhi.  
(iii) Address for service of all notices: : As shown above.

(b) (i) Name and/or designation of the respondent : The Divisional Railway Manager.  
(ii) Office address of the respondent : Northern Rly., Hazratganj, Lucknow.  
(iii) Address for service of all notices: : As shown in column 2(a).

**3. Particulars of the order against which application is made.**

The application is against the following order:-

(i) Order No. ; The respondent is the custodian of the  
(ii) Date order Shri Devi Prasad Tewari S/o Sri  
(iii) Passed by Bhagwati Prasad Harchandour, Distt.Rae  
(iv) Subject in brief: Bareli appointed in class IV under H.T.X.R  
BSB w.e.f. 19.17.87 though he is junior  
to the applicant while working as casual  
labour/substitute.

**4. Jurisdiction of the tribunal:**

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the tribunal. I Bindu Prasad declare that the cause of action for the present petition arose in Lucknow within the province of Uttar Pradesh and that the circuit bench at Lucknow of the Central Administrative Tribunal has jurisdiction over the subject matter compressed in this petition.

**5. Limitation:**

The applicant declares that the application is within the limitation prescribed in section 21 of the Administrative Tribunals Act 1985. Cause of action accrued in the month of Oct. 1987 when the applicant came to know about the appointment of his juniors Shri Devi Prasad in class IV service against regular vacancies.

**6. Facts of the case:**

The applicant begs to state as under:-

a) That the applicant belongs to Raebareli district in the jurisdiction of Central Administrative Tribunal Allahabad circuit Bench at Lucknow.  
b) That the father of the applicant was working as Driver grade 'B' in Loco Shed, Northern Railway, Alambagh, Lucknow and retired from service on 31.7.1973.

C) That the father of the applicant requested to the appointing authorities of casual labours for applicants appointment as causal labour substitute in Loco Shed, Northern Railway Alambagh Lucknow. The request of the applicant was acceded to.

d) That the applicant was appointed as casual labour some time in 1977 in Loco Shed, Alambagh Lucknow for a very short period and since then the applicant called for to work as casual labour as and when required.

e) That the Railway's issued directions for decasualization of casual labourers on open line over the Indian Railways and also imposed ban on intake of fresh casual labours on open line vide letter annexed herewith and is marked as an annexure no.1.

f) That the applicant got an opportunity to work more period as casual labour due to ban on intake of fresh casual labourers and the applicant worked more than 120 days continuously as casual labour in 1980. Thus on completion of 120 days continuous service as casual labour applicant became entitled for his fixation of pay in revised scale of pay i.e. in grade 196-232 (Rs.) and accordingly the pay of the applicant was fixed in grade Rs. 196-232(Rs.) in Nov.1980.

g) That the applicant was engaged as substitute after the fixation of pay in grade Rs. 196-232(Rs.). The substitutes are the persons who are engaged on regular scale of pay to fill up the permanent or temporary posts which fall vacant due to absence of permanent or temporary employees, either on leave or otherwise, and the posts cannot be kept vacant.

h) That the applicant drew the salary as substitute upto June, 1981, some of the envelope of the payments are annexed here with and are marked as annexure no. 2 to 11.

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i) That the applicant applied for a privilege pass ex Raebareli to Siliguri and back in the month of Feb. 1981 and the privilege pass no. 699099 dated 3.2.81 was issued to the applicant. A photo state copy of the said pass is annexed herewith and is marked as annexure no. 12.

j) That the applicant was often attending the office of loco shed, Northern Rly. Alambagh, Lucknow to enquire for engagement of substitute but due to non availability of posts applicant could not be employed. The applicant verbally informed that the substitute will not be appointed but after the proper screening the candidate will be appointed regularly.

k) That the applicant came to know that the screening of casual labourers/substitute conducted several times for appointment in class IV in engineering and transports and signal department but the applicant was not called for the screening.

l) That one Sri Devi Prasad who was junior to the applicant in the capacity of casual labour substitute even though the C.P. no. 2 was called for appointment in class I service in the month of July, 1987 and was appointed in class IV under the control of Head Train Examiner, Northern Railway, Varanasi w.e.f 19.11.1987.

m) That the applicant came to know the facts of appointment of Sh. Devi Prasad in the month of Oct. 1987 thus the applicant submitted the application on 4.11.1987 and 9.12.1987 but nothing has been heard. The copies of the applications dated 4.11.1987 and 9.12.1987

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are annexed herewith and are marked as annexure no. 13 & 14.

- n) That the cause of action accrued in the month of Oct. 1987 when the applicant came to know that the junior to the applicants have now been appointed in class IV against the regular vacancies and the applicant has not been called for screening.
- o) That the applicant has submitted an application to the General Manager (Complaint) Northern Railway, Baroda House, New Delhi on 2.1.1988. Copies of the said application also given to the General Manager, Northern Railway, Baroda house, New Delhi and the Divisional Railway Manager, Northern Rly., Lucknow but nothing has been heard so far. Copy of the application dt. 2.1.1988 is annexed herewith and is marked as an annexure no. 15.
- p) That on the basis of the circumstances stated above the applicant should be appointed in class VI service on the following grounds:-

Grounds:

- A) Because the applicant was enlisted as casual labour in 1977 i.e. prior to imposition of ban on intake of fresh casual labourers.
- B) Because the applicant completed 120 days service as casual labour continuously and fixed in revised scale of pay i.e. in grade Rs. 196.232 (Rs.).
- C) Because the applicant should have been called for screening for the appointment in class IV service in Lucknow division.

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- d) Because the applicant was engaged as substitute and the substitutes are engaged against the permanent or temporary posts due to absence of permanent or temporary staff and the posts can not be kept vacant.
- d) Because the respondent no. 2 is acting arbitrarily and illegally in discriminating the applicant in the matter of his appointment in class IV, inspite of that a large number of persons junior to him in the capacity of casual labour have already been appointed in class IV service against the regular posts which is violation of article 14 and 16 of the constitution of India.

**7. Relief sought:**

In view of the facts mentioned in para 6 above, the applicant prays for the following reliefs:-

- a) The applicant be given appointment immediately in class IV service.
- b) That applicant be paid salary from the date of his junior has been appointed in class IV.
- ~~c~~ ~~that~~

**8. Interim order, if prayed for:**

The respondent may kindly be directed to appoint the applicant in class IV service immediately as the applicant was working as substitute and his juniors have been given appointment in class IV.

**9. Details of remedies exhausted:**

The applicant submitted his representations and appeal for appointment in class IV service but nothing has been done.

**10. Matter not pending with any other court:**

The applicant further declares that the matter regarding

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which this application has been made to not pending before any court of law or any other authority or any other bench of the tribunal.

11. Particulars of postal order in respect of the application fee:-

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1. Number of Indian Postal order (s) DD 067503  
5

2. Name of issuing post office. Alambagh - Lucknow

3. Date of issue of postal order(s). 23.1.1989

4. Post office at which payable.

12. Detail of Index:

An index in duplicate containing the details of the documents to be relied upon is enclosed.

13. List of enclosures:

1. Photostat copies of applications to the Divisional Manager Rly. Manager, Northern Rly. Lucknow dated 4.11.1987  
30.11.1987 and 9.12.1987.

2. Photostat copy of applications to the General Manager, Northern Rly. Baroda house, New Delhi dt. 2.1.1988 and 18.1.1988.

3. Photostate copy of the pass no. 699099 dt. 3.2.1981.

4. Photostate copy of envelops for payment of salaries.

5. Photostate copies of acknowledgements with receipts and U.P.C.

Verification:

I, Bindu Prasad S/o Brij Bahadur Lal Srivastava aged about 32 years worked as Casual Labour/Substitute resident of Chhataiya P.O. Harchandpur, Dist. Raebareli do hereby verify that the contents of paras 1 to 13 of this application are true to my own knowledge and belief and that I have not suppressed any material facts.

Dated: 23.2.1989

P.G.S.H.S.  
Sig. of applicant

Printed Serial No. 6963

GM(R)/NDLS NO. 220-E/190-X (E-IV) dated 20/3/70

6964

Copy of Railway Board's letter No. E(NG)II/77/CL/46, dated 27-2-1978.

Sub.—Decasualisation of Casual Labour.

In continuation of the instructions contained in Railway Board's letter No. E(NG)II/74/CL/27, dated 20-6-1974, the Ministry of Railways have decided that the following further steps be taken to effect decasualisation:—

(1) In addition to the locations mentioned in the above quoted letter, cadre review should be made in the establishments of the Inspectors in the Civil Engineering, Signal and Bridge Maintenance so that regular posts are created where casual labour sanctions have existed for three years or more.

A committee of Additional Head of Departments including Addl. Chief Personnel Officer, Addl. P.A., and the Addl. Head of the concerned Department should be in charge of this cadre review.

(2) There should be ban or intake of fresh casual labour on open line by the Inspectors except in emergencies like accidents, floods, breaches, etc. As far as possible, casual labour whose work is coming to an end in one unit should be diverted against requirements of new ELR sanctions in adjacent units. Where a situation arises where none of the serving casual labour are willing to go for a new job for which ELR is sanctioned, fresh recruitment should then be only on the personal orders of the Divisional Superintendent.

The present arrangement of Inspector-wise seniority will, however, continue. Thus casual labour diverted from one unit to another will rank as junior-most in the new unit for purposes of seniority and retrenchment.

(3) On projects, however, the NEN will be the unit for retrenchment which would, reduce to a great extent the hardship now being experienced in Inspector-wise retrenchment.

Serial No. 6964.—Circular No. 494E/O/1-III-A(EIV), dated 27-3-78.

Sub.—Medical Identity Cards and Index Cards.

A copy Dr. S.S. Verma, Director General (RHS), Railway Board, New Delhi's D.O. letter No. 76 H-1/10, dated 9-2-78 addressed to the General Manager is sent here with for information and necessary action.

It may be ensured that the discrepancies/commissions pointed out by the Director General (RHS), Rly. Bd, in his D.O. letter cited above are rectified immediately and compliance reported to this office by 15th April, positively.

Copy of Rly. Bd's letter No. 76 H-3/1/10, dated 9-2-78.

Sub.—Medical Identity Cards and Index Cards.

During my visits to the various health units/hospitals it has been found that in many cases the identity cards issued to the employees are defaced and mutilated because they have not been kept properly by the employees. It cannot be attributed simply to natural wear and tear. It has also been found that index cards have not been made in case of a number of cases. The index cards and the identity cards have to be kept upto-date making entries of new births and deaths. This has also not been done in some cases.

As per the existing instructions, the identity cards have to be registered with a particular health unit to a specific treatment being afforded to the employee and the family from that particular health unit and from other centres only on reference from them. This aspect has also not been implemented in many places.

A 22 Page D.A

Annexure no. A

२०/N.R. १०० S II एम०ई०२४०/M.E. २४०

रखाना/WORKSHOP लोको शेड/Loco Shed

महीने का क्रेन फ्रेकार्फा

Pay Envelope for..... 19..... 321

टेक्नो/Ticket No. १९-२१५८१

	₹. Rs.	पै. P.
१/Pay १०८८/Over-time	३१	६०
२/दूसरा/Dearness Allowance		
३/दूसरा/House Allowance		
४/दूसरा/City Comp. Allowance	२३	३०
५/अन्य-दूसरा/Any other Allowance		
६/मजदूरी/Gross Wages	५४	००
कटौतियाँ/Deductions		
७/दूसरा/Provident Fund		
८/दूसरा/Refund of P.F.	१	६६
९/दूसरा/Electric Charges		
१०/दूसरा/Rent		
११/दूसरा/Institute/Sports Club		
१२/दूसरा/Cycle Advance	६१	२०
१३/दूसरा/Festival Advance		
१४/दूसरा/Co-op. Credit Society		
१५/दूसरा/Advance of Pay/T.A.		
१६/दूसरा/National Defence Fund		
१७/दूसरा/को अधिक दूसरों की समरोपरि आदि		
१८/दूसरा/payment of wages, O.T. etc.		
१९/दूसरा/कटौतियाँ जैसे आनिवार्य जैसा बोजना		
२०/दूसरा/deductions e.g. C.D.S.		
२१/दूसरा/कटौतियाँ/Total deductions		
२२/दूसरा/Net amount payable		

वाला.....  
ले by

सत्यपाता करने वाला.....  
Verified by

M. A. S.  
S. S.  
P. D. W.

Armature No 2

No/R/N.R.		Sl.	राशि नं. 240/M.B.240
ग्राम/WORKSHOP		लोको शेड/Loco Shed	
197	18	संदेश का बेतन लिखाना	
Pay Envelope for	197		
टिकट नं./Ticket No.			450.
		प्राप्ति प्राप्ति	Rs. R.P.
प्राप्ति/Pay			
समयावधि/Overtime	80		
मृद्दाहार भत्ता/Deathless Allowance	32		
मकान भत्ता/House Allowance	16		
स्थान भत्ता/City Comp. Allowance	24		
कोई अन्य भत्ता/Any other Allowance	16		
कुल रकम/Total wages	132		
कटौतियाँ/Deductions			
निवाह विधि/Provident Fund	4		
निवाह निधि अवैर की वापसी/Refund of P.F.	85		
Adv.	1		
विजली प्रगति/Electric charges	6		
किराया/Rent	1		
संस्थान/दिलकद मूल्य/Institute/Sports Club	3		
साइकिल अवैर/Cycle Advance			
स्वेहार अवैर/Festival Advance			
सहकारी अण संस्था/Co-op. Credit Society	13		
अधिम बत्तन/वाप्ता भत्ता	2		
Advance of Pay/T.A.	1		
राष्ट्रीय रक्षाकान्दी/National Defence Fund.			
मजदूरी की अतिरिक्त रक्षाकानी समरोपण आदि			
Excess payment of wages O.T. etc.			
अन्य कटौतियाँ जैसे अनिकावे जमा योजना			
Other deduction e.g. CDS.			
कुल कटौतियाँ/Total deductions			
शुद्ध देय रकम/Net amount payable			
परन्ते याता.....		संस्थापन करने वाला.....	
Filled by		Verified by	

Attested  
S. S. S.  
Advised

A 24

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Annexure No. 3

352

Factory 5745 / B.B. Lok

उ.रो. N.R.

ए.रो. 240/M.E. 20.

कारखाना/WORKSHOP

लोको शेड/Loco Shed

क्र. 10/82 महीने का बेतन लिफाका  
Pay Envelope for ..... 19

टिकट नं. /Ticket No. ....

बेतन/Pay	रु. Rs.	पै. P.
समयोगि/Overtime	45	70
महानी भत्ता/Dearness Allowance	37	30
मकान भत्ता/House Allowance	06	75
नगर भत्ता/City Comp. Allowance	09	30
कोई अन्य भत्ता/Any other Allowance		
कुल भजदरी/Gross Wages		
कटौतियां/Deductions		
निवाह निधि/Provident Fund		
निवाह निधि अग्रिम की वापसी/Refund of P.F.		
Adv.		
बिजली प्रभार/Electric Charges	92	15
किराया/Rent		
संस्थान/बेलकुद क्लब/Institute/Sports Club		
साइकिल अग्रिम/Cycle Advance		
त्योहार अग्रिम/Festival Advance		
सहकारी अण समिति/Co-op. Credit Society		
अग्रिम बेतन/यात्रा भत्ता/Advance of Pay/T.A.		
राष्ट्रीय रक्षाकौश/National Defence Fund		
भजदरी की अतिक्रम भदायां समयोगि आदि		
Excess payment of wages O.T. etc.		
अन्य कटौतियां जैसे आनिवार्य जमा योजना		
Other deductions e.g. C.D.S.		
कुल कटौतियां/Total deductions	92	15
शुद्ध देय रकम/Net amount payable		

भरने वाला

सत्यापन करने वाला

Filled by

Verified by

N.R.—1007/6—June, 1979—5,00,000 Nos.

Allied  
Shiv  
Ran

Annexure No. 1

० १०/N.R.	८०००२४०/M.E. 240.
शराबाला/WORKSHOP	लोको शेड/Loco Shed
197	महीने का वेतन लिफाल्य
Pay Envelope for.....	5497
टिकट नं०/Ticket No.	311
वेतन/Pay	195250
समयोगीक/Overtime	०
दूर्घाट भत्ता/Dearness Allowance	०
मकान भत्ता/House Allowance	०
नगर भत्ता/City Comp. Allowance	०
दोई अन्य भत्ता/Any other Allowance	०
कुल सजद्दी/Gross wages	195250
कटौतियाँ/Deductions	०
निवैद निधि/Provident Fund	०
निवैद निधि अधिकम की वापसी/Refund of P.P.	०
Adv.	०
(जल) प्रभाव/Electric charges	०
किराया/Rent	०
संस्थान/विलास वस्त्र/Institute/Sports Club	०
नाइकित अधिकम/Cycle Advance	०
यौवार अधिकम/Festival Advance	०
क्रेडिट क्रेट समिति	०
Co-op. Credit Society	०
अधिकम वेतन/यात्रा भत्ता	०
Advance of Pay/T.A.	०
प्रतीय रकम/Advance	०
National Defence Fund.	०
लादूरी की अधिक अदायगी समर्थीपरि आदि	०
Excess payment of wages O.T. etc.	०
अन्य कटौतियाँ जैसे अनिकार्य भत्ता वोजला	०
Other deduction e.g. CDS.	०
कुल कटौतियाँ/Total deductions	०
प्रतीय रकम/Net amount payable	०
संस्थापन करने वाला.....	०
Verified by	.....

Mr. B. S. J. S. Adm

A 26

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Amusement M.G.

S

II

249

रु. २०/N.R.

ए. १०. २४०/M.E. 240

कारखाना/WORKSHOP १८१

लोको शेड/Loco Shed

रु. २० महीने का बेतन लिफाफा  
Pay Envelope for ..... 19  
टिकट नं. /Ticket No. ....

बेतन/Pay	रु. Rs.	पै. P.
समयोपरि/Overtime	.....	.....
मंहगाह भत्ता/Dearness Allowance	.....	.....
मकान भत्ता/House Allowance	.....	.....
बास भत्ता/City Comp. Allowance	.....	.....
कोई प्रत्येक भत्ता/Any other Allowance	.....	.....
कुल मजदूरी/Gross Wages	.....	.....
कटीतियाँ/Deductions	.....	.....
निवाह निधि/Provident Fund	.....	.....
निवाह निधि प्रग्राम की वापसी/Refund of P.F.	.....	.....
Adv.	.....	.....
विजली प्रभार/Electric Charges	.....	.....
किराया/Rent	.....	.....
स्थान/खेलकूद क्लब/Institute/Sports Club	.....	.....
चार्सिकल प्राप्ति/Cycle Advance	.....	.....
त्योहार प्राप्ति/Festival Advance	.....	.....
सहकारी शुल्क समिति/Co-op. Credit Society	.....	.....
प्रग्राम बेतन/प्राप्ति भत्ता/Advance of Pay/T.A.	.....	.....
राष्ट्रीय रक्षकोष/National Defence Fund	.....	.....
मजदूरी की अधिक भदायांती समयोपरि शावित Excess payment of wages O.T. etc.	.....	.....
अन्य कटीतियाँ जैसे भनिवार्य जमा योजना	.....	.....
Other deductions e.g. C.D.S.	.....	.....
कुल कटीतियाँ/Total deductions	.....	.....
कुल देय रकम/Net amount payable	.....	.....
भरने वाला.....	.....	.....
Filled by	.....	.....
Verified by	.....	.....

N.R.—1007/6—June, 1979—5,00,000 Nos.

Dated  
S. S. S.  
R.D.



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## Annexure No. 7

S.I.F.

द०रो/N.R.

१५५५०८० ग्रामपालिका

द०रो २४०/M.E. 240

कारखाना/WORKSHOP

सोफो रोड/Loco Shed

कैप्पे वर्षीने का वेतन लिफाफा

Pay Envelope for.....19

टिकट नं०/Ticket No.....

	₹. RS.	₹. P.
वेतन/Pay	102	78
समाप्ति/Overtime	00	00
महानाई भत्ता/Dearness Allowance	00	00
मकान भत्ता/House Allowance	00	00
नगर भत्ता/City Comp. Allowance	00	00
कोई अन्य भत्ता/Any other Allowance	00	00
कुल वेतन/ross Wages	102	78
<b>कटौति/Deductions</b>		
प्रिवेट निधि/Provident Fund	00	00
निवार्दि निधि अप्रिम को वापसी/Refund of P.F.	00	00
Adv.	00	00
विजली प्रभार/Electric Charges	00	00
फिराया/Rent	00	00
संस्थान/बैलकल क्लब/Institute/Sports Club	00	00
साइकिल अप्रिम/Cycle Advance	00	00
त्योहार अप्रिम/Festival Advance	00	00
सहकारी क्लण समिति/Co-op. Credit Society	00	00
अप्रिम वेतन/यात्रा भत्ता/Advance of Pay/T.A.	00	00
राष्ट्रीय रक्षाकोष/National Defence Fund.	00	00
मजदूरी की अधिक श्रद्धायारी समयापर आदि	00	00
Excess payment of wages O.T. etc.	00	00
अन्य कटौतियां जैसे अनिवार्य जमा योजना	00	00
Other deductions e.g. C.D.S.	00	00
कुल कटौतियां/Total deductions	00	00
शुद्ध देय रकम/Net amount payable	102	78
भरने वाला.....	.....	संतापन करने वाला.....
Filled by	.....	Verified by
N.R.—1007/6—June, 1979—5,00,000 Nos.		

*Alfred C.  
S. S. S.  
R. A.*

A29

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Annexe no 9

F-111

Bmctz, Pd 870 B Blal

4/81 Rs- 92.85

Plated  
J. S. S.  
Adv

A3°

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Annexurem. 9

S-II

452

5/31

Binds Rd. & B Blk.

2

68-40

Alfred  
& Son  
Adr

Annexure no 10

रु. / N.R. रु. १०,२०० / M.R. २००  
 शारखाना / WORKSHOP लोको शेड / Loco Shed

४०२१ लेखीने का वेतन विवरण  
 Pay Envelope for..... 19

टिकट नं. / Ticket No. .... २३२

	रु. Rs.	रु. P.
वेतन / Pay	१०२१	१०२१
समयोपरि / Overtime	००	००
दान भत्ता / Dearness Allowance	१०२१	१०२१
दान भत्ता / House Allowance	००	००
ग्राम भत्ता / City Comp. Allowance	००	००
दूसरे भत्ता / Any other Allowance	००	००
उत्तम वेतन / Gross Wages	१०२१	१०२१
कटौतियाँ / Deductions		
प्रवृद्धि निधि / Provident Fund	३७	३६
वापसी निधि भग्निम की वापसी / Refund of P.F.	३७	३६
इलेक्ट्रिक चार्ज / Electric Charges	०६	०५
साप्ता / Rent	०६	०५
दान / बैलकूद क्लब / Institute / Sports Club	०२	०१
वाहन प्राप्ति / Cycle Advance	०२	०१
हार आत्मिय / Festival Advance	०२	०१
जारी करण समिति / Co-op. Credit Society	००	००
अम वेतन / यात्रा भत्ता / Advance of Pay / T.A.	००	००
देश रक्षाकोष / National Defence Fund	००	००
दूसरी की अधिक अदायगी समयोपरि भावि	००	००
cess payment of wages O.T. etc.	००	००
कटौतियाँ जैसे भनिवार्य जमा योजना	००	००
अन्य कटौतियाँ e.g. C.D.S.	००	००
कुल कटौतियाँ / Total deductions	००	००
उत्तम वेतन / Net amount payable	१०२१	१०२१

लेखा दाता ..... [सत्यापन करने वाला] .....  
 Filled by ..... Verified by

₹. 1007/- - June, 1979 - 5,00,000 Nos.

*Dilip*  
*Dilip*  
*Dilip*  
*Dilip*  
*Dilip*  
*Dilip*





## ठितीप प्रथम प्रक.

A 34  $\sigma_{\text{eff}}(0)$

1911 12.

ॐ गान्धारिलैलप्रसादक  
उत्तर दिल्ली

## उत्तर भैरव

अस्त्ररेली राजराजेश्वरनाथ  
पिंडपुस्तक श्रीमान्तर ५/६ श्री वन विजय

उत्तरी ओरीगांव की नियमित लैटिन लिपि अस्ति है ।

ग्रेड ५A) के पर पर ३१.६.६३ को रेलवे विभाग

१२- यह कि छाती - नियोगी नियोगी दोउ उत्तर रीलेट आलगात लरक-3 ने लेटोर्स में “ली०एम० रत्नलसी” के पास पर आग फूरता था। इन्हा किसी वार्ता नहीं लिया गया था। इन्होंने इन दिनों दुर्घटना का असर से बहुत दिमाग गाया।

३- यह कि छाती ने एक पास भी ३/२-२९ ने ३-३-

अतः अभी शारूणी से कर्तव्य ग्रन्था है कि उपरोक्त स्तोत्र  
तों पर शारूण की दुर्घट जल्द से जल्द अवश्य की जा दी जाए। तब विशुद्ध  
दुर्घट ग्रन्थाति गोपनी हुए जाएं। अपो ने अभी शारूणी के लिए जारी ॥

30.99.26

(११४८) नवाज़ खाना होमी

( श्री देव विष्णु विजय विनायक )

Alfredo  
J. Diaz  
S. da

संवादः

श्री मान अनरुल भूनेजाई (शिकायत)

३०२० बड़ी रात्रि नई दिल्ली

A 35

मा-यव

विषय : - कैजुपल जैवर | अपम्ही इंद्रूर की नियुक्ति हेतु :-

Bliley & Sons  
New

Page 23

Annexure no. ~~15~~  
15

A 36

20 मो शो

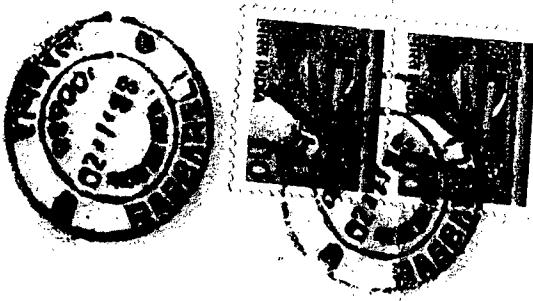
① रुक्मिणी

पता - क्षेत्र मान महापुरुष (नाम)

३०८०

बैंडा हाउस

लॉट दिल्ली



Shri  
Shri  
Shri  
Shri

बीमा नहीं NOT INSURED

उपराये गये डाक टिकटों का मूल्य रु. 5.60  
Amount of Stamps affixed Rs. 5.60 P.

क्रमांक/No.

40421

A31

एक रजिस्टरेड\* प्राप्त किया  
Received a Registered.....

पानेवाले का नाम.....  
Addressed to.....

पानेवाले अधिकारी के हस्ताक्षर  
Signature of Receiving Officer

बीमा नहीं NOT INSURED

उपराये गये डाक टिकटों का मूल्य रु. 5.60  
Amount of Stamps affixed Rs. 5.60 P.

क्रमांक/No.

40431

एक रजिस्टरेड\* प्राप्त किया  
Received a Registered.....

पानेवाले का नाम.....  
Addressed to.....

पानेवाले अधिकारी के हस्ताक्षर  
Signature of Receiving Officer

प्राप्ति स्वीकृति (रसीद) ACKNOWLEDGMENT

\*एक रजिस्टरेड बीमा पत्र/पोस्टकार्ड/पिकेट/पैकेट/पैकेट प्राप्त हुआ।

क्रमांक/No.

\*Received a Registered Insured Letter/Postcard/Packet/Parcel

पानेवाले का नाम  
Addressed to (name)

श्री मान मण्डल उद्योग (प्रिवेट)

राजरेण देशदा हृतम्

†बीमे का मूल्य (रुपयों में)  
†Insured for Rupees

वितरण की तारीख/Date of delivery..... 198.....

\*अनावश्यक को काट दिया जाए।

\*Score out the matter not required.

†केवल बीमा वस्तुओं के लिए

†For Insured articles only

पानेवाले के हस्ताक्षर/Signature of addressee

प्राप्ति स्वीकृति (रसीद) ACKNOWLEDGMENT

\*एक रजिस्टरेड बीमा पत्र/पोस्टकार्ड/पिकेट/पैकेट प्राप्त हुआ।

क्रमांक/No.

\*Received a Registered Insured Letter/Postcard/Packet/Parcel

पानेवाले का नाम  
Addressed to (name)

श्री मान मण्डल उद्योग (प्रिवेट)

हजरत शाह

†बीमे का मूल्य (रुपयों में)  
†Insured for Rupees

वितरण की तारीख/Date of delivery..... 198.....

\*अनावश्यक को काट दिया जाए।

\*Score out the matter not required.

†केवल बीमा वस्तुओं के लिए

†For Insured articles only

पानेवाले के हस्ताक्षर/Signature of addressee

कलाकार  
Anil Bhatia

संवादः

શ્રી માન જનરલ રેન્જિંગર (શિકાયત)

## ३०२० लड़ी का साउथ अमेरिका दिल्ली

मानव

विवरणः - जगदल स्वेवर पर्ती इन्हें की नियुक्ति है त

सन। ये विविध निष्ठा लहित शारीर उद्धुक फैसिताँ आगी मेला में उपरोक्त नियाएँ करने स्थान उचित काम नहीं हैं तो उपरित 42 रुपा हैं। यह कि शारीर ने हाथों पर लिया है, तो वह उपरित 42 रुपा है।

(१) शह के शासी देवते गुवाले लैवर के द्वारा पर्वतीगामी जन देर के पहले कुदरियां कार्य किया था जिसके आधार पर इस पर्वती एवं लौकी रिंग शी ३०२० आलिमगां लालनाथ के यहाँ इस आधार पर दिया था कि शासी के पिता श्री दृग्ग वह दिलाल श्रीवाज्जल ३१०६२ के डावर ग्रेड में ही रिंग ही दुर्वे दे पर्वती जन के कीर्तियों के लड़कों को के गुवाल लैवर | द्वितीय की जिम्मेदारी के लिए वरीनत दी जाती थी।

(२) यह किश्चार्ये का नाम लोकी रगिंग थी ३०१० अलंगतालंगता में रजिस्ट्रर  
सीरियल नं० १०३२ पर गोट कर लिया गया था तथा ३०१६ अलंगता पड़ी पर  
संपर्कीय रूप के प्रारंभ लगाया गया था कि लग्न युक्ति के पास वैत्ति के लिए  
नं० १६२० एम्स इसी के लिये १९१६-१७ तक के लिए उपलब्ध है। इसके उल्लंघन युक्ति  
की रक्त शुद्धिया पाल नियम था जिसका नं० ६४६०८८ ३२२९ की नियम  
रैल्यैमेनेजर ३०१० लंगतालंगता के द्वारा से जारी किया गया था।

(३) यह कि शुल्कित यात्रा उपरी वायारिंग विवादी है जिसने अपनी नीति के अनुरूप  
प्राप्ति के लिए आवाही लगायी थी जो अपनी विवादी विवादी विवादी विवादी  
शर्ती वायारी की १२०/१२० की सी अवधिशासी के लिए पर आमुलिया रक्षा की  
गयी थी।

(8) यह नि शासी को नन् १९८९ से अनुग्रह आवृत्ति/स्पष्टीकृत के पद पर कार्य करने हेतु, वही उल्लासगति को ३०८८/०१० के अनलाइन कोई अनुग्रहातिक आवृत्ति आवृत्ति आवृत्ति के अनुग्रहातिक जो यह अवधि की से अनुग्रहातिक आवृत्ति का नियम से जुड़े हुए १३ वी लालोंगों के, इसकी प्रतिक्रिया जानेगा। उस लम्बा के बाद, ५ वर्षों पत्ते दिया जाएगा ३। परन्तु कोई नियम आवृत्ति तक नहीं हो पाया है। उसको नियम के अनुग्रहातिक अनुग्रहातिक अनुग्रहातिक अनुग्रहातिक/स्पष्टीकृत इसकी प्रतिक्रिया जीव तब से शासी के अनुग्रहातिक अनुग्रहातिक ३०८० ग्राह- नंबर अवधि की तीन शासी एवं दिनांक ४.९.२६, फ. ९२.२६ ९.२.९२ को दिये परन्तु आवृत्ति तक कोई कार्यात्मक नहीं है।

(४) यह कि गार्डीने ब्रिटिश कर्मचारी की आकास्त में गुप्त लैवर/एपहरी इफ्फे के बदले छिपुनिए किए जा रहे थे। उनको गार्डीने हाथों लेकर उन्होंने निर्णय लेकर उन्हें बाहर भेज दिया रखा।

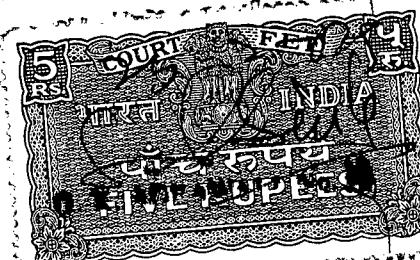
( 808030 )

Alfredo  
Silvio  
Parr

A.3.9

## (अभिभाषक-पत्र)

In the Central Administrative Tribunal, Allahabad  
च्यायालय श्रीमान्  
Circuit Bench at Lucknow.



वाद संख्या

सं. १२

वादी

जनियोजक

प्रार्थी

अपीलार्थी

न्यायालय

वाद संख्या

प्रकार

Binda Prasad

शहिवादी

अभियुक्त

प्रतिवादी

Union of India and others — देसपान्डेन ट

मै/६३ Binda Prasad vs Shri Brij Bahadur, etc.

उपरान्त वाद को पूर्वी हेतु पारिशिक देकर तथा बचनबद्ध होकर श्रीमान् S. P. Senka Advocate

दक्षिण/एडवोकेट

को एवा अविवक्त निष्कृत करके प्रतिज्ञा (इकारार करता है/करत है और लिखे देता है/देते हैं कि, मेरो/हमारो और से वकील/एडवोकेट वाद प्रस्तुत करें/कराव दावा प्रस्तुत करें वाद में पैरवी, अपथ-१३, प्रमाण-पत्र दाखिल करें मेरी हक्की शार से काठी कास, स्टैम्प, कोर्टफीस टिकट तकल टिकट व जनरल स्टॉम्प इन्वेन्ट्री से काढ़ दें जिरह करें/बहस करें। मुकदमा एक एक्षेय दिखी हो जाने ४४ नसे सन्दर्भित समस्त इजाराए की कार्यवाही समझ करे मुकदमा शाम पैरवी ये निर्दिष्ट हो जाने पर उसके जुनैस्तान का प्रत्यंतारण प्रस्तुत करे कोई दो अत्यंतिम शादेन वे/हमारे दिक्षु हो जाने पर उक्ली मुत्तर्खिक अपील निपारानी शादि प्रस्तुत करे मुकदमा दिखी हो जाव पर उक्ली शर्तेन किएरानी वर्धनित न्यायालय में प्रस्तुत करे वाद/प्रपील/निपारानी में स्वयं प्रार्थनापत्र वाद प्रकार काधों के दिखी हक्की शादि का प्रत्यंता-पत्र प्रस्तुत करे देवी/हमारी शोर से चेरे/हमारे किल्ड हड्डों की छिपी हो जाने पर उक्ली शर्तेन ये बमा करें, और देवी/हमारी दिखी हो जाने पर अदान्त में पार्श्वता पत्र, चैक व्यायालय में, अपने हस्ताक्षर से प्रस्तुत करें। चैक शाप्त करें उरला हथां वसूल करें। शारीर यह है कि इस वाद से सम्बन्धित हर प्रकार की कार्यवाही करे अवश्य शपनी और से वकील/एडवोकेट नियुक्त करें यर उसका समस्त दिक्षा हुआ कर्ये मेरा/हमारा किया इस समझा जायेगा। और मुझे हमें हर प्रकार से मात्र होगा। लिहाजा यह अभिभाषक पत्र लिख दिया।

दिनांक — २३ — २ — मास — — — — — सं. १२ फू.

Power  
Accepted  
S. P. Senka  
Advocate  
23/11/2019

filed today  
29/3/89

240

In the Central Administrative Tribunal, Allahabad,  
Circuit Bench at Lucknow.

cm. No. 89 (09) (C)

Registration No. 03 A 51 of 1989

Binda Prasad.

-----Applicant

Versus

Union of India and others.

-----Respondents

Application u/s 5 Limitation Act.

The humble petitioner named above begs to submit as under :-

1. That the petitioner was engaged as 'Substitute' on the post of Fitter Khalasi upto June, 1981, and thereafter he had preferential right for the appointment on the said post, which was denied to him and junior Sri Devi Prasad was called for appointment in the month of July, 1987.
2. That being aggrieved by the appointment of Sri Devi Prasad, which was against the rules and orders, the petitioner preferred a representation/ appeal to the authorities on 4.11.87.
3. That no reply was communicated to the petitioner and the petitioner again submitted the second representation on 9.12.1987. The period of six months had expired on 8.6.1988,

Office to put up  
this application with  
record, before court  
for orders on the  
next date fixed in  
the file.

Mohandas  
BDR

For 9715

thus the cause of action accrued to the petitioner with effect from 8.6.1988 and the limitation of one year expires on 8.6.1989. The present petition <sup>was</sup> <sub>u</sub> filed on 23.2.1989 which is within the limitation.

4. That, however, if this Hon'ble Tribunal is of the opinion that the petition is time barred then in that event, on account of the circumstances mentioned above and supported by an affidavit accompanying to this application, the delay is liable to be condoned.

- P r a y e r -

Wherefore, it is humbly prayed that the petition may be considered to be within limitation and in case it is to be considered time barred then the delay in filing the petition may be condoned.

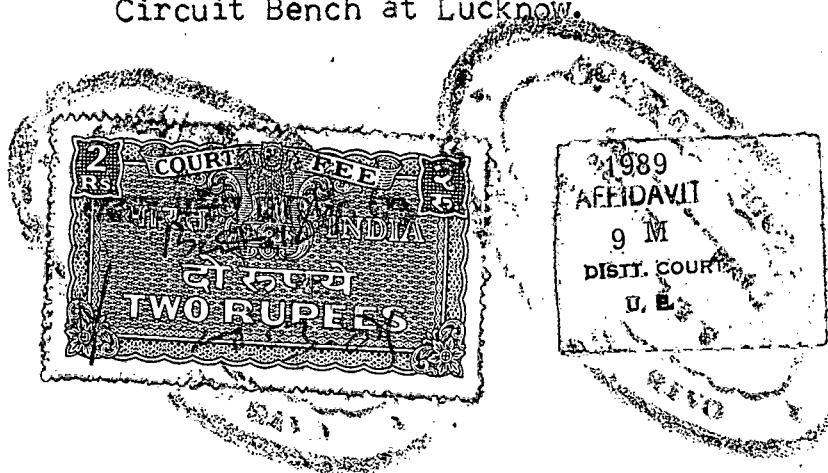
Lucknow, dated,  
20.3.89

Parvati  
Applicant/Petitioner.

Thyself  
Advocate

A UZ

In the Central Administrative Tribunal, Allahabad,  
Circuit Bench at Lucknow.



Binda Prasad.

-----Applicant

Versus

Union of India and others.

-----Respondents.

Affidavit in support of application  
u/s 5 Limitation Act.

I, Binda Prasad, aged about 30 years, son of Sri Brij Bahadur Lal Srivastava, resident of village Chhataiya, PostOffice Harchandpur, Distt. Rai Bareli, do hereby solemnly affirm as under :-

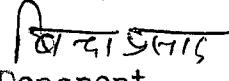
1. That the deponent is applicant himself and as such he is well conversant with the facts of the case.
2. That the deponent was engaged as 'Substitute' on the post of Fitter Khallasi upto June, 1981, and thereafter he had preferential right for the appointment on the said post, which was denied to him and junior Sri Devi Prasad was called for appointment in the month of July, 1987.
3. That being aggrieved by the appointment of Sri Devi Prasad, which was against the rules and orders, the deponent preferred a representation/ appeal to the authorities on 4.11.87.

For 5715

4. That no reply was communicated to the deponent and the deponent again submitted the second representation on 9.12.1987. The period of six months had expired on 8.6.1988, thus the cause of action accrued to the deponent with effect from 8.6.1988 and the limitation of one year expires on 8.6.1989. The present petition <sup>was</sup> ~~was~~ filed on 23.2.1989 which is within the limitation.

5. That, however, if this Hon'ble Tribunal is of the opinion that the petition is time barred then in that event, on account of the circumstances mentioned above and supported by an affidavit accompanying to this application, the delay is liable to be condoned.

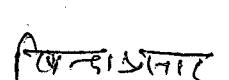
Lucknow, dated,  
20.3.89

  
Deponent.

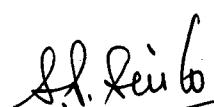
Verification.

I, the deponent abovenamed do hereby verify that the contents of paras 1 to 5 of this affidavit are true to my own knowledge.

Signed and verified this on 20<sup>th</sup> day of March, 1989 at Lucknow.

  
Deponent.

I identify the deponent who has signed before me.

  
Advocate.

A.W.Y

In the Hon'ble Central Administrative Tribunal,

Additional Bench Allahabad

Circuit Bench at Lucknow.

.....

M.P. Application No. 286 of 1992.

in

O.A.No. 51 of 1989.

Binda Prasad son of Shri Brij Bahadur Lal Srivastava,  
resident of Village Chhataiya, Post Office Harchandpur  
District Rae Bareli.

.... Applicant.

Versus

Union of India and others. ... Respondents.

Fixed for 26.2.1992.

*Filed today*

*SP*

*9/4/92*

Hon'ble Sir,

Application for ex-parte hearing and  
disposal of application.

The applicant begs to submit as under:-

1. That the above mentioned case was filed on 23.2.1989 before the Hon'ble Central Administrative Tribunal, Allahabad Circuit Bench, Lucknow on 23.2.1989. The said application was heard and

AWS

2.

show cause notice was issued. It was heard again on 17.10.1989 and admitted.

2. That the respondents had not filed the counter thus the Hon'ble Tribunal had passed the order for *ex parte* hearing on 30.3.1990. The *ex parte* hearing was not done and the Hon'ble Tribunal had directed to the respondents to file the counter on 4.10.1990. Inspite of the several opportunities the respondents did not care to follow the procedure laid down in Rule 12 of the Central Administrative Tribunal (Procedure) Rule 1987 in regard to file the counter.
3. That since then the several dates have been passed but the respondents did not care to file the counter reply. It appears that the respondents do not desire to contest the case.

Wherefore, it is prayed that the Hon'ble Tribunal be pleased to pass the order for *ex parte* hearing to avoid hardship to the applicant as he is out of job.

Lucknow, dated,

February 26, 1992.

Applicant.

*S. S. Sen*  
\_\_\_\_\_  
Counsel for applicant

Registered A/D

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency  
Lucknow - 226 001

(Registration No. 3 of 1983)

No.CAT/LKO/Jud/CB/ 1882 to 1883  
dated. 26/9/83

Applicant(s)

VERSUS

Respondent(s)

Please take notice that the applicant above named  
has prescribed an application a copy whereof is enclosed  
herewith which has been registered in this Tribunal and has  
fixed \_\_\_\_\_ day of \_\_\_\_\_ 1983  
for \_\_\_\_\_

If, no appearance is made on your behalf, your  
pleader or by some one duly authorised to Act and plead  
on your behalf in the said application, it will be heard  
and decided in your absence.

Given under my hand and the seal of the Tribunal  
this \_\_\_\_\_ day of \_\_\_\_\_ 1983

Dinesh

  
For DEPUTY REGISTRAR

CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT BENCH LUCKNOW

O.A. No.51 of 1989 (L)

Bend-Prasad

.....

Applicant.

Versus

Union of India

.....

Respondents.

11.9.1989

Hon'ble Justice K. Nath, V.C.

Hon'ble Mr. K.J. Raman, A.M.

Heard.

Issue notice to the respondents to show-cause by the date fixed as to why the delay in filing the application may not be condoned and also to show-cause, by the date fixed, as to why the application be not admitted.

List this case for admission/orders on 11.10.1989.

Sd/-

Sd/-

A.M.

V.C.

checked  
2/19

// True Copy //

*frsh*

(rrm)

Before the Central Administrative Tribunal,  
Allahabad

Tughlaq Beach - Tughlaq

Case No. A-19

(17)

Binda Prasad ————— Applicant  
vs

Union of India and others ————— Respondents  
Case No. 51 of 1992  
F.R. 22-5-1992

Application for adjournment

The humble applicant most respectfully  
submits as under:-

1. That the applicant is the counsel  
for the petitioner in the above  
noted case.
2. That the applicant is not keeping  
well to day and is not in a position  
to attend the court to conduct  
the above noted case on date.
3. Wherefore, it is humbly  
prayed that the above noted  
case may kindly be adjourned  
for some other date.

8/2/1992

S. S. Singh  
Advocate for applicant.

Before the Central Adm  
 ब अदालत श्री मान .....  
 वादी मुददई  
 प्रतिवादी मुददालय का वकालतनामा

lucknow

मुकदमा बनाम नं० मुकदमा तिथि १९ पेशी की तारिख १९  
 उपर लिखे मुकदमा में अपनी ओर से श्री ३०

Dr. Prakash Bhargav एडवोकेट  
 Advocate वकील

को अपना वकील नियुक्त करके प्रतिज्ञा इकरार करता हूँ। लिखें देता हूँ। हम सुकदमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्रश्न करेगा अन्य कोई कागज दाखिल करें या लौटा दें हमारी ओर से डिक्टी जारी करावें और स्पष्ट वसूल करेगा तुलनामा इकबाल दावा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करे या मुकदमा उठायें या कोर्ट में जमा करें या हमारी या विपद्ध फरीकिसानी का दाखिल किया स्पष्ट अपने या हमारे हस्ताक्षर युक्त दस्तखती। रसीद से लेवेंगा पंच नियुक्ति करें वकील महोदय द्वारा की गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं भी यह कहता हूँ। कि मैं हर पेशी स्वयं या किसी अपने लेवेंगा को भेजता रहूँगा अगर मुकदमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरी वकील पर न होगी।  
 इसलिये यह वकालतनामा लिख दिया कि प्रमाण रहें और समय पर काम आवें।

साक्षी गवाह ..... हस्ताक्षर .....  
 दिनांक ..... महीना .....  
 नाम अदालत .....  
 नं० मुकदमा .....  
 नाम फरीकन .....